

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

08.10.2012

OA No. 679/2012

Mr. Noor Ahmed, Counsel for applicant.

The applicant has filed this OA praying for an appropriate order and direction in the nature thereof that the respondents may be directed to give appointment to the applicant on the post of Ticket Collector under the Loyal Employee's Quota with all consequential benefits at par with the other similarly appointed persons. The applicant has also filed a representation dated 29.05.2012 (Annexure A/10) in this regard but the same is pending for consideration.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, we direct the respondents to consider and decide the representation of the applicant dated 29.05.2012 (Annexure A/10) expeditiously by passing a reasoned & speaking order but not beyond the period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

J.C.S. Rathore
(Justice K.S. Rathore)
Member (J)

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